

FORM A
PUBLIC ANNOUNCEMENT
Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF ROHIT FERRO-TECH LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rohit Ferro-Tech Limited
2.	Date of incorporation of corporate debtor	7 th April 2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27104WB2000PLC091629
5.	Address of the registered office and principal office (if any) of corporate debtor	35, Chittaranjan Avenue, 4 th Floor, Kolkata – 700012, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	7 th February 2020 (As per order issued on 7 th February 2020, by the Hon'ble National Company Law Tribunal, Kolkata Bench in CP(IB) No. 1214/KB/2018 (Copy of the order made available to the IRP on 8 th February 2020).
7.	Estimated date of closure of insolvency resolution process	180 th Day from Insolvency Commencement Date i.e. 5 th August 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Supriyo Kumar Chaudhuri Regn No: IBBI/IPA-001/IP-P00644/2017-2018/11098
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Duckback House, 4 th floor 41, Shakespeare Sarani, Kolkata - 700017 Email: supriyochaudhuri@bdo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Duckback House, 4 th floor 41, Shakespeare Sarani, Kolkata - 700017 Email: supriyochaudhuri@bdo.in
11.	Last date for submission of claims	21 st February 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/download b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rohit Ferro-Tech Limited on 7th February 2020.

The creditors of Rohit Ferro-Tech Limited, are hereby called upon to submit their claims with proof on or before 21st February 2020, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.02.2020
Place: Kolkata



Supriyo Kumar Chaudhuri
Interim Resolution Professional (IRP)
Rohit- Ferro Tech Limited